

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).30581/2024

CHHUTTAN @ ATULENDRA KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.163173/2024-EXEMPTION FROM FILING O.T. and
IA No.163175/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R.S. Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.163175/2024

1. This is an application for exemption from surrendering. The sentence awarded in the matter is life imprisonment for offences under Section 302 read with Section 34 of the Indian Penal Code, 1860.

2. This Court does not find any reason to allow the application and the same stands rejected.

(VIJAY KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)